

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:603

ANSWERED ON:02.03.2007

HOUSING SCAM

Agarwal Shri Dharendra;Singh Deo Smt. Sangeeta Kumari

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the target set for investigation of cases of Housing Scam referred to CBI;
- (b) whether any preliminary inquiry of each Housing Society was made before referring the case to CBI;
- (c) if so, the details thereof;
- (d) whether some genuine societies are also being investigated by CBI due to omission made at the time of referring the case to them so as to weaken the spirit of co-operative movement;
- (e) if so, the details thereof;
- (f) the details of genuine societies found after CBI investigation and action taken thereon; and
- (g) the details of action taken by the Registrar of Cooperative Societies on procedural violations referred to them by CBI?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a): The Central Bureau of Investigation (CBI) and the Registrar of Cooperative Societies (RCS), Government of National Capital Territory of Delhi (GNCTD) have informed that under orders of Hon'ble Delhi High Court, the cases of 252 Cooperative Group Housing Societies have been referred to CBI for investigation. CBI has reported that 197 Regular Cases have been registered, out of which, charge sheets have been filed in 77 cases and one case has been closed after completion of investigation. The CBI has further stated that it is not possible to indicate a definite time frame to complete the investigations in the remaining cases.

(b)&(c): The RCS, GNCTD has informed that in view of the court orders for referring the cases to the CBI, no preliminary inquiry of each Housing Society was made before referring the case to CBI. The RCS, GNCTD has further informed that the CBI has conducted preliminary enquiry before lodging the FIR.

(d)to(g): The CBI has informed that during the Preliminary Enquiries carried out by it, no criminality was found in respect of 22 societies which were not allotted land by the DDA. The details of these 22 Group Housing Societies are at Annexure I.

The CBI has further informed that in the case of 28 more societies (10 societies allotted with land and 18 societies to whom land not allotted), no criminality was found but certain procedural violations have been found for which the matter has been referred by CBI to the Registrar of Cooperative Societies, GNCTD for taking suitable action as deemed fit. The details of these 28 Group Housing Societies are at Annexure II.

The Cooperative Department of Govt. of NCT of Delhi, after examining the cases of 40 societies, which had not been allotted land by DDA (22 Societies where no criminality was found by CBI and 18 societies, where CBI have reported procedural violations), has come to the conclusion that most of these societies have been lying defunct/non-functional for the past many years, thus making them liable for action under Section 96 of the DCS Act 2003, for liquidating these societies after taking approval of the Hon'ble High Court.

Further, in the case of seven out of the 10 societies, which have been allotted land and where CBI has reported procedural violations, a report explaining the illegalities and irregularities found in their functioning has already been submitted to the Hon'ble Delhi High Court by RCS, GNCTD and further action is governed under the relevant provisions of DCS Act 2003 and rules.

ANNEXURES REFERRED TO IN REPLY TO PARTS (d)to(g) OF LOK SABHA UNSTARRED QUESTION NO. 603 FOR 2.3.2007.

ANNEXURE I

LIST OF 22 SOCIETIES IN WHICH NO CRIMINALITY WAS FOUND BY THE CBI IN PRELIMINARY ENQUIRIES.

Sl. Name of the Society
No.

Registration No.

1.	Anjali Women CGHS Ltd.	1433 GH
2.	Baba Nanak CGHS Ltd.	1443
3.	Bhanu Bhasker CGHS Ltd.	1436
4.	Bihar Bandhu CGHS Ltd.	940 GH
5.	CSIR CGHS Ltd.	994-H
6.	Directorate of Adult Education CGHS Ltd.	1256
7.	Harbans Lal Parwana CGHS Ltd.	1434
8.	Jubilee CGHS Ltd.	1412
9.	Kanwar CGHS Ltd.	1320
10.	Madhuban Estate CGHS Ltd.	1442
11.	North South CGHS Ltd.	1447
12.	Padmini CGHS Ltd.	1282
13.	Rail Mantralaya CGHS Ltd.	1086 GH
14.	Ramjas CGHS Ltd.	1050
15.	Sana CGHS Ltd.	1464 GH
16.	Sant Vivekanand CGHS Ltd.	1445 GH
17.	Shri Guru Gobind Singh CGHS Ltd.	1431
18.	Shri Santi Sagar CGHS Ltd.	1439
19.	The New Shivani CGHS Ltd.	1461 GH
20.	The Vikaramditya CGHS Ltd.	1453 GH
21.	Yagya Joyti CGHS Ltd.	1458
22.	Yesco CGHS Ltd.	1465

ANNEXURE II

LIST OF 28 SOCIETIES IN WHICH NO CRIMINALITY WAS FOUND BY THE CBI IN PRELIMINARY ENQUIRIES BUT CERTAIN PROCEDURAL VIOLATIONS HAVE BEEN FOUND.

1.	Angel CGHS Ltd.	1438GH
2.	Bhagyashali CGHS Ltd	1456GH
3.	Bhai Banno CGHS Ltd.	1457
4.	Canara Bank Workers CGHS Ltd.	1467GH
5.	Charulata CGHS Ltd.	1440GH
6.	Genieus CGHS Ltd.	1444
7.	Patanjali CGHS Ltd.	1452GH
8.	Preety Parishad CGHS Ltd.	1451GH
9.	Punj Vihar CGHS Ltd.	1198
10.	Sanjay Vikas CGHS Ltd.	1435
11.	Sanyukt CGHS Ltd.	1257
12.	Sun Flower CGHS Ltd.	1271
13.	Sweet Dream Home CGHS Ltd.	1260
14.	Jagjiwan CGHS Ltd.	1312
15.	Bunkar House Building Society Ltd.	2125
16.	Delhi School Teachers CGHS Ltd.	1078
17.	Ratnakar Railways CGHS Ltd.	1087
18.	Tuglakabad Rail Karamchari (Marien) CGHS Ltd.	1544
19.	Nistads	1413
20.	Brahma (Bihar)	1410
21.	Consulting Engineers	1429
22.	Jhelum Arorvansh	1420
23.	Himachali	1418
24.	Dhanpatwar	1414
25.	ISI CGHS Ltd.	870
26.	Roop Villa CGHS Ltd.	1192
27.	Veena CGHS Ltd.	789
28.	Sanmati CGHS Ltd.	925